

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 167/2000

IN

OA No. 1161/99.

(12)

New Delhi: this the 15th day of September, 2000.

HON'BLE MR. S.R. ADIGE VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Subhash Chander,
S/o Sh. Maman Ram,
Asstt. Accounts Officer,
G-78, Arya Samaj Road,
Uttam Nagar,
New Delhi-59

.....Applicant.

(Applicant in person)

Versus

B.S. Duggal,
Director General of Works,
CPWD, Nizamn Bhawan,
New Delhi

.....Respondents

(By Advocate: Shri V.S.R. Krishna)

ORDER

Mr. S.R. Adige, VC (A)

Heard both sides on C.P. No. 167/2000.

2. OA No. 1161/99 in which respondents' order dated 26.4.99 was impugned, was disposed of by order dated 18.11.99 with the agreement of both parties directing the respondents that in the event applicant made a self-contained representation, respondents would dispose of the same within 2 months of its receipt.

3. Pursuant to above, applicant did represent upon which by their order dated 28.8.2000, respondents have withdrawn impugned order dated 26.4.99.

4. Under the circumstance, the C.P. does not survive. During hearing applicant made certain allegations against some functionaries in respondent

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organisation. This does not come within the scope of contempt proceedings. If any grievance still survives it is open to applicant to agitate the same through appropriate proceedings in accordance with law, if so advised.

5. Giving leave to applicant as aforesaid, the CP is dropped. Notices discharged.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

Parfolig.
(S. R. ADIGE)
VICE CHAIRMAN (A).

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